

**THE INCOME TAX APPELLATE TRIBUNAL
DELHIBENCH 'I', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Sh. Yogesh Kumar US, Judicial Member

ITA No. 949/Del/2021 : Asstt. Year : 2016-17

Inter Continental Hotels Group (India) Pvt. Ltd., 11 th Floor, Building 10, Tower C, DLF Cyber City, DLF Phase-II, Gurgaon, Haryana-122002	Vs	ACIT, Circle-4(1), New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AAGCS7613G		

**Assessee by : Ms. Suchita Kanodia, AR
Revenue by : Sh. Rajesh Kumar, CIT DR**

Date of Hearing: 15.11.2022	Date of Pronouncement: 16.11.2022
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ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order dated 21.04.2021 passed by the AO u/s 143(3) r.w.s. 144C(13) of the Income Tax Act, 1961.

2. It was brought to the notice of the Bench by the Id. AR vide letter dated 15.11.2022 that the issue involved in the appeal no longer survives in view of the rectification order u/s 154 of the Income Tax Act, 1961 dated 22.02.2022 by the DCIT, Circle-1, Gurgaon and sought to withdraw the appeal.

3. The Id. DR did not object.

4. Hence, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 16/11/2022.

Sd/-

(Yogesh Kumar US)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 16/11/2022

Subodh Kumar, Sr. PS

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR